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CUTTACK, FRIDAY, JULY 7, 1944

SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

NOTICE

The undermentioned issues of the *Orissa Gazette Extraordinary* were published during the week ending Wednesday, the 5th July 1944:—

Sl. No.	Date of publication	Issued by	Subject
21	30th June 1944	Office of the Secretary to His Excellency the Governor, Orissa.	Proclamation under section 93 of the Government of India Act, 1935.
22	30th June 1944	Government in the Health and Local Self-Government Department.	The extension of the term of office of certain Local Bodies of Orissa.

Copies of the *Gazettes Extraordinary* mentioned above will be supplied on indent to the Superintendent, Orissa Government Press, Cuttack. Indents should be submitted so as to reach the Superintendent, Government Press, Cuttack, within ten days of the date of issue of these Gazettes.

Subscribers to particular parts can obtain copies of the above *Gazettes Extraordinary* on payment at the rate of Re. 0-1-0 for every 16 pages or a fraction thereof and postage according to weight.

S. H. KHAN
Publisher, Orissa Gazette

CONTENTS

PAGE

PAGE

PART I—Appointments, Postings, Transfers, Powers, Leave and other Personal Notices. 89-92

PART II—Educational Notices, Results of Examinations, etc. 145-156

PART III—Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments. 167-168

PART IV—Regulations, Orders, Notifications and Rules of the Government of India, of the Government of Bihar and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps. 209-234

PART V—Acts of the Indian Legislature assented to by the Governor-General.

(Nothing for publication)

PART VI—Bills introduced into the Council of the Governor-General of India and Bills published before introduction in that Council.

(Nothing for publication)

PART VII—Advertisements and Notices, etc. 127-130

PART VIII—Sale Notices of the Forest Department
(Nothing for publication)

PART IX—Circulars and General Letters by the Comptroller, Orissa.

(Nothing for publication)

PART X—Acts of the Legislative Assembly of Orissa

(Nothing for publication)

PART XI—Bills introduced into the Legislative Assembly of Orissa; Reports of Select Committees presented or to be presented to that Assembly and Bills published before introduction in that Assembly.

(Nothing for publication)

SUPPLEMENT—Resolutions, Weather and Crop Reports, 185-192 etc.

SUPPLEMENT (A)—Register of persons dismissed from Government service.

(Nothing for publication)

APPENDIX—Catalogue of Books registered in Orissa
(Nothing for publication)

PART I

Appointments, Postings, Transfers, Powers, Leave and other Personal Notices

HOME DEPARTMENT
NOTIFICATIONS

The 29th June 1944

No. 3344-A.—The services of Mr. J. C. Mathur, I.C.S., are replaced at the disposal of the Government of Bihar, with effect from the date of his proceeding on leave for twenty-seven days granted to him in the Supply and Transport Department notification No. 10858-S.T., dated the 21st June 1944.

The 29th June 1944

No. 3345-A.—The services of Sri Lokanath Patnaik, No. II, Deputy Magistrate and Deputy Collector, at present employed as Manager, Banki Government Estate in the district of Cuttack, are placed at the disposal of the Supply and Transport Department for employment as Civil Supplies Officer, Sambalpur.

The 1st July 1944

No. 3421-A.—On being relieved of his present duties as Taluk Officer, Jeypore in the district of Koraput, Sri Banchhanidhi Das, Deputy Magistrate and Deputy Collector on probation, is posted to the headquarters station of the district of Cuttack.

The 4th July 1944

No. 3437-A.—On being relieved of his appointment as officiating Revenue Commissioner of Orissa, Rai Bahadur Samuel Das, Magistrate and Collector, is granted leave on average pay for two months and fifteen days under rules 150, 155, 156 and 157 of the Orissa Service Code.

The 4th July 1944

No. 3442-A.—The report of the Board of Examiners having been received, the result of the first half-yearly Departmental Examination of officers of the Orissa Subordinate Civil Service and other services held from the 17th to the 21st April 1944 is published for general information.

I—CIVIL OFFICERS

A—HIGHER STANDARD

(i) The officers of the Subordinate Civil Service named below have passed the Higher Standard Examination completely having now passed in the subject mentioned opposite their names:—

- | | |
|-----------------------------------|-------------------------|
| 1. Sri Dinabandhu Mahapatra .. | Law, Part II—Viva voce |
| 2. Sri Bibhuti Bhusan Tripathy .. | Law, Part II |
| 3. Sri Rabindra Nath Mahanty .. | Law, Part I—Viva voce |
| | Law, Part II—Viva voce |
| 4. Sri Himansu Kumar Ghose .. | Law, Part II—With books |
| 5. Sri Anirudha Das .. | Law, Part II—With books |
| 6. Mr. Suryakanta Mahanty .. | Law, Part II—Viva voce |
| 7. Sri Raghunath Sundar Ray .. | Law, Part I—Viva voce |
| | Law, Part II—Viva voce |

(ii) The officers of the Subordinate Civil Service named below have passed by the Higher Standard Examination

partially and are still liable to examination in the subject or subjects mentioned opposite their names :—

Serial No.	Name	Now passed in	Still liable to pass in
1	Sri Pyarimohan Samantaray.	Law, Part I— With books. Law, Part II— With books.	Law, Part I— Viva voce. Law, Part II— Viva voce and Oriya.
2	Sri Jnanendra Nath Mahanty.	Law, Part II— With books.	Law, Part II— Viva voce and Oriya.
3	Sri Kahnu Charan Misra	Law, Part I— Viva voce.	Law, Part I— With books. Law, Part II and Oriya.
4	Sri Gour Chandra Subudhi.	Law, Part I ..	Law, Part II and Oriya.
5	Sri Nikhil Chandra De	Law, Part I ..	Law, Part II and Oriya.
6	Sri Debi Prasad Mahanty	Law, Part I— With books.	Law, Part I— Viva voce. Law, Part II and Oriya.
7	Sri Narayan Choudhury	Law, Part I— With books.	Law, Part I— Viva voce. Law, Part II and Oriya.
8	Sri Narasingh Padhy ..	Law, Part I ..	Law, Part II

B—LOWER STANDARD

(iii) The officers of the Subordinate Civil Service named below have passed the Lower Standard Examination completely having now passed in the subject or subjects mentioned opposite their names :—

1. Sri Ghanashyam Das .. Law, Part II—Viva voce
2. Sri Bibhuti Bhusan Tripathy .. Law, Part II
3. Sri Rabindra Nath Mahanty .. Law, Part II—Viva voce
4. Sri Raghunath Sundar Ray .. Law, Part II—Viva voce

(iv) The officers of the Subordinate Civil Service named below have passed the Lower Standard Examination partially being still liable to examination in the subject or subjects mentioned opposite their names :—

Serial No.	Name	Now passed in	Still liable to pass in
1	Sri Pyarimohan Samantaray.	Law, Part I— With books.	Law, Part I— Viva voce and Oriya.
2	Sri Kahnu Charan Misra	Law, Part II Law, Part I ..	Law, Part II and Oriya.
3	Sri Nikhil Chandra De ..	Law, Part I and Oriya.	Law, Part II
4	Sri Debi Prasad Mahanty	Law, Part I ..	Law, Part II and Oriya.
5	Sri Shyamsundar Mahanty	Law, Part I ..	Law, Part II
6	Sri Bichitrananda Das ..	Law, Part I ..	Law, Part II
7	Sri Jnanendra Nath Mahanty.	Law, Part II— With books.	Law, Part II— Viva voce ; Oriya.
8	Sri Gour Chandra Subudhi.	Law, Part I ..	Law, Part II and Oriya.
9	Sri Narasingh Padhy ..	Law, Part I ..	Law, Part II
10	Sri Pratinidhi Singh ..	Law, Part I— Viva voce.	Law, Part I— With books. Law, Part II and Oriya.
11	Sri Narayan Choudhury	Law, Part I ..	Law, Part II and Oriya.

C—ACCOUNTS

The officers named below have passed in Accounts :—

1. Sri Pyarimohan Samantaray
2. Sri Jnanendra Nath Mahanty
3. Sri Bichitrananda Das
4. Sri Kahnu Charan Misra

II—EXCISE OFFICERS

- Sri Raghunath Das .. Excise Rules and Procedure, with books—Higher.

III—PUBLIC WORKS DEPARTMENT OFFICERS

- Sri U. S. Patra .. Oriya
Sri V. Ramarao .. Canal Law, Part C

IV—SUB-REGISTRARS

- Maulavi Muhammad Rafiq .. Law, Part I, with books—Higher
Law, Part II, with books—Higher

The 5th July 1944

No. 3467-A.—The services of Sri Durjodhan Mahanti, Deputy Magistrate and Deputy Collector at the headquarters station of the district of Balasore, are placed at the disposal of the Revenue Department for appointment as Provincial Statistical Officer.

The 29th June 1944

No. 1003-P.R.O.—2/Lt. R. N. Das of the Orissa Pioneer Force, Angul, is granted earned leave on average pay for twenty days, with effect from the 20th June 1944, vide rules 4(a) and (b) and 7(2) of Civil Pioneer Force Leave Rules.

The 3rd July 1944

No. 1035-P.R.O.—The undermentioned are appointed Administrative Officers in the Civil Pioneer Force, Orissa, with effect from the dates noted against each :—

- | | |
|-----------------------------------|----------------------|
| (1) Sri K. Tirumal Rao | 24-5-1943, forenoon |
| (2) Sri Kamadev Parida | 28-6-1943, forenoon |
| (3) Md. Fazl Amin | 20-7-1943, forenoon |
| (4) Sri Ram Chandra Patnaik | 1-9-1943, forenoon |
| (5) Mr. Gafoor Sheriff | 8-9-1943, forenoon |
| (6) Sri Gadi Srinivas Rao | 15-9-1943, forenoon |
| (7) Sri Prasanna Kumar Das | 15-9-1943, forenoon |
| (8) Sri Gour Sundar Das | 22-9-1943, forenoon |
| (9) Sri Sunil Kumar Banerjee | 11-10-1943, forenoon |
| (10) Sri Purna Chandra Patnaik | 16-2-1944, forenoon |
| (11) Sri Birendra Narayan Sadangi | 16-2-1944, forenoon |

By order of the Governor

R. A. E. WILLIAMS
Chief Secretary to Government

HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENT NOTIFICATIONS

The 5th July 1944

No. 2523-L.S.-G.—Dr. S. C. Roy, M.B., Civil Surgeon, Sambalpur, is granted, under rules 150 and 153 to 157 of the Orissa Service Code, leave on average pay for four months with effect from the 14th July 1944, preparatory to retirement.

The 5th July 1944

No. 2526-L.S.-G.—Major R. T. Hicks, O.B.E., I.M.S., Civil Surgeon, Cuttack, Superintendent, Cuttack General Hospital and Principal, Orissa Medical College and the Orissa Medical School, is granted leave on average pay for a period of two months, with effect from the 20th June 1944, under Fundamental Rules 77 and 81.

The 5th July 1944

No. 2527-L.S.-G.—Rai Bahadur Dr. S. N. Acharya, M.B., D.T.M., Civil Surgeon, Balasore, is appointed to act as Civil Surgeon, Cuttack, Superintendent, Cuttack General Hospital and Principal, Orissa Medical College and the Orissa Medical School, vice Major R. T. Hicks, O.B.E., I.M.S., granted leave.

The 5th July 1944

No. 2528-L.S.-G.—Dr. J. N. Das, M.B., D.T.M., Lecturer of Surgery, Orissa Medical School and Deputy Superintendent, Cuttack General Hospital, is appointed to act as Civil Surgeon, Balasore, vice Rai Bahadur Dr. S. N. Acharya, M.B., D.T.M., posted to Cuttack.

By order of the Governor

V. RAMANATHAN
Secretary to Government

DEVELOPMENT DEPARTMENT NOTIFICATION

The 5th July 1944

No. 2312-D.—The services of Sri U. N. Mahanti, Mycologist of the Agricultural Department, are placed at the disposal of the Education Department temporarily for a period of one year, with effect from the 1st July 1944.

By order of the Governor

P. C. DAS

Secretary to Government

EDUCATION DEPARTMENT NOTIFICATIONS

The 1st July 1944

No. 2161-E.—Maulavi Hussain Khan, Deputy Inspector of Schools, Cuttack Sadr subdivision, who was appointed to act as District Inspector of Schools, Puri, in the senior branch of class II of the Orissa Educational Service in notification No. 20843-E.(C.), dated the 28th September 1943 and whose term of appointment was extended till the 31st March 1944 in notification No. 458-E., dated the 16th February 1944, is allowed to continue in the post for further period till the 30th June 1944.

The 3rd July 1944

No. 2170-E.—The Governor of Orissa is pleased to appoint the gentlemen named below to be members of the Governing Body of the Ravenshaw College at Cuttack for the academic year 1944-45 :—

- (1) Rai Bahadur Sadhu Charan Mahanti—President
- (2) The Principal of the College—Ex officio Vice President and Secretary

Members

- (3) Sri P. Narayan Rao, Berhampur
- (4) Rai Bahadur Chintamani Acharya, Cuttack
- (5) Maulavi Muhammad Latifur Rahman, Puri
- (6) Dr. B. Prasad, Professor of Chemistry, Ravenshaw College, Cuttack.
- (7) Mr. Jonathan Mahanty, Professor of English, Ravenshaw College, Cuttack.

The 3rd July 1944

No. 2173-E.—The following persons are appointed as Lecturers in class II (junior branch) of the Orissa Educational Service in the subjects and in the Colleges noted against each temporarily for a period of three months or until arrangements are made in consultation with the Joint Public Service Commission whichever is earlier, with effect from the 3rd July 1944 :—

Name	Subject	College
1. Sri K. C. Panigrahi	History	Sambalpur College
2. Sri Sudhansu Mohan Patnaik	Do.	Puri College
3. Sri Gopinath Das	Do.	Balasore College
4. Sri Radhanath Rath	Philosophy	Ravenshaw College, Cuttack.
5. Sri Srinivasa Sahu	Do.	Sambalpur College
6. Sri Harekrishna Misra	Economics	Puri College
7. Sri Rajkishore Roy	English	Ravenshaw College, Cuttack.

The 5th July 1944

No. 2185-E.—Sri Padmalochan Upadhaya is appointed as a Lecturer in Sanskrit in the Balasore College in the junior branch of class II of the Orissa Educational Service for a period of three months or until appointment is made to the post in consultation with the Joint Public Service Commission whichever is earlier, with effect from the 3rd July 1944 or from the date on which he actually joins the appointment.

The 5th July 1944

No. 2203-E.—Mr. B. N. Rohatgi, Assistant Professor of Economics in the Ravenshaw College at Cuttack, is appointed temporarily to act as the Principal of the Balasore College, with effect from the 1st July 1944, until further orders.

2. Notification No. 2109-E., dated the 28th June 1944, is cancelled.

The 5th July 1944

No. 2204-E.—Sri V. Subrahmanyan is appointed as Lecturer in Economics in the Ravenshaw College at Cuttack in the junior branch of class II of the Orissa Educational Service, with effect from the 3rd July 1944 or from the date on which he actually joins the appointment, vice Mr. B. N. Rohatgi, appointed Principal of the Balasore College.

The 5th July 1944

No. 2207-E.—Sri Deenabandhu Panigrahi is appointed to act as a Lecturer in Education in the Ravenshaw College at Cuttack in the junior branch of class II of the Orissa Educational Service, with effect from the 1st July 1944 or any subsequent date on which he joins the post temporarily for a period of three months or till appointment is made in consultation with the Joint Public Service Commission, whichever is earlier.

By order of the Governor
V. RAMANATHAN
Secretary to Government

ERRATUM*The 5th July 1944*

No. 2187-E.—In line 8 of notification No. 211-E., dated the 28th June 1944, published at page 87, Part I of the Orissa Gazette, dated the 30th June 1944, for the word "years" read "months".

V. RAMANATHAN
Secretary to Government

**LAW DEPARTMENT
NOTIFICATION***The 5th July 1944*

No. 2745-J.—The following gentlemen are appointed to Munsifs on probation :—

- (1) Sri Madhusudan Panigrahi, Pleader, Berhampur
- (2) Sri Jagadis Chandra Nayak, Pleader, Jeypore, Koraput
- (3) Sri Gatikrishna Misra, Pleader, Bargarh, Sambalpur
- (4) Sri Uday Nath Misra, Pleader, Cuttack

By order of the Governor
J. E. MAHER
Secretary to Government

**LAW, COMMERCE AND LABOUR DEPARTMENT
NOTIFICATION***The 1st July 1944*

No. 2643-Com.—In exercise of the powers conferred by sub-section (1) of section 10 of the Factories Act, 1934 (XXV of 1934), the Governor of Orissa is pleased to appoint Sri Sadananda Padhi to be an Inspector of Factories, Orissa, with effect from the 1st June 1944 and to assign to him jurisdiction over the whole of the Province of Orissa. He will be on probation for a period of one year, with effect from the said date.

By order of the Governor
J. E. MAHER
Secretary to Government

**OFFICE OF THE DIRECTOR OF CIVIL DEFENCE
NOTIFICATIONS***The 5th July 1944*

No. 5831-C.D.—Sri Mrutyunjaya Mahapatra is appointed temporarily as an Assistant Engineer for A. R. P. works, with effect from the 12th June 1944, afternoon and is posted to Balasore district with headquarters at Balasore.

The 5th July 1944

No. 5832-C.D.—Sri Rammohan Patnaik P. is appointed temporarily as an Assistant Engineer for A. R. P. works, with effect from the 14th June 1944, forenoon and is posted to Ganjam district with headquarters at Berhampur.

R. A. E. WILLIAMS
Director of Civil Defence, Orissa

**PUBLIC WORKS DEPARTMENT
NOTIFICATION***The 5th July 1944*

No. 6908-E.—Leave for twenty-one days, with effect from the 19th March 1944, namely, earned leave for seventeen days and extraordinary leave for the balance, is granted to Sri A. B. Mohanty, temporary Assistant Engineer under the Northern Division, under rules 18(I) and 21(II) of the Orissa Leave Rules, 1939.

He is also permitted to affix Sunday, the 9th April 1944, to his leave.

BRIJ NARAYAN
Chief Engineer

**SUBORDINATE CIVIL SERVICE
OFFICE OF THE REVENUE COMMISSIONER
NOTIFICATION***The 1st July 1944*

No. 1854—IV-152/44-R.—Sri Shyam Sundar Mahanti, Sub-Deputy Magistrate and Sub-Deputy Collector on probation, was granted earned leave for ten days, with effect from the 27th April 1944, under rules 6 and 9 of the Orissa Leave Rules, 1939.

S. DAS
Revenue Commissioner, Orissa

**DEPARTMENT OF SUPPLY AND TRANSPORT
NOTIFICATIONS***The 30th June 1944*

No. 11398-S.T.—The term of appointment of Sri V. K. Subramanyam, Financial Adviser and *ex officio* Assistant Secretary to Government in the Supply and Transport Department, is further extended up to the 15th April 1944.

The 4th July 1944

No. 11536-S.T.—Sri Lokanath Patnaik, No. II, whose services have been placed at the disposal of the Supply and Transport Department in Home Department notification No. 3345-A., dated the 29th June 1944, is posted as Civil Supplies Officer, Sambalpur, with effect from the date on which he takes over charge of his duties. He will be stationed at Sambalpur.

The 5th July 1944

No. 11569-S.T.—Rai Sahib Bhabagrahi Misra, Deputy Magistrate and Deputy Collector, whose services have been placed at the disposal of the Supply and Transport Department in Home Department notification No. 3023-A., dated the 11th June 1944, is appointed, with effect from the 16th June 1944, as Special Officer in the Supply and Transport Department.

By order of the Governor
C. S. JHA
Secretary to Government

The 5th July 1944

No. 11599-S.T.—In pursuance of sub-clause (i) of clause 4 of the Orissa Foodgrains (Control of Movements and Transactions) Order, 1943, I, C. S. Jha, Director of Food Supplies, Orissa, hereby permit the Director of Development, Orissa and the officers authorised by him in this

behalf to purchase seeds of paddy and pulses in wholesale quantities anywhere within the Province of Orissa in connection with the Food Production Drive.

By order of the Governor

C. S. JHA

Director of Food Supplies, Orissa

The 5th July 1944

No. 11602-S.T.—In pursuance of section 12 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Governor of Orissa is pleased to empower the Supervisors of Supplies and the Inspectors of Supplies to exercise the powers within their respective jurisdictions under clauses (b), (c), (d), (e) and (f) of sub-section (1) of the said section.

The 5th July 1944

No. 11604-S.T.—In pursuance of clause 14 of the Drugs Control Order, 1943, the Governor of Orissa is pleased to empower the officers specified in the schedule annexed hereto to exercise the powers within the Province of Orissa under sub-clauses (a), (b) and (c) of the said clause :—

SCHEDULE

- (1) Special Officer, Supply and Transport Department.
- (2) Supervisors of Supplies, Headquarters

The 5th July 1944

No. 11605-S.T.—In pursuance of section 12 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Governor of Orissa is pleased to empower the officers specified in column 1 of the schedule annexed hereto to exercise the powers within the Province of Orissa under such clauses of sub-section (1) of the said section as specified in the corresponding entry in column 2 thereof :—

SCHEDULE

1	2
Designation of officers	Clauses of sub-section (1) of section 12 of the said Ordinance
Special Officer, Supply and Transport Department.	(a), (b), (c), (d), (e) and (f)
Supervisors of Supplies, Headquarters.	(b), (c), (d), (e) and (f)

The 5th July 1944

No. 11610-S.T.—In exercise of the powers conferred by clause 2 of the Used Motor Vehicles Control Order, 1944, published with the notification of the Government of India in the War Transport Department No. LV.7(2)/44, dated the 22nd April 1944, the Governor of Orissa is hereby pleased to appoint all the District Magistrates to perform all the functions of a Controller within their respective jurisdictions, subject to the condition that they shall exercise the powers of Controller in respect of such vehicles only as have paid the tax prescribed under the Bihar and Orissa Motor Vehicles Taxation Act (B. & O. Act II of 1930) and the Madras Motor Vehicles Taxation Act, 1931 (Madras Act III of 1931) and can validly ply within their respective jurisdictions.

The 5th July 1944

No. 11612-S.T.—In pursuance of sub-clause (3) of clause 3 and sub-clause (4) of clause 11 of the Used Motor Vehicles Control Order, 1944, published with notification of the Government of India in the War Transport Department No. LV.7(2)/44, dated the 22nd April 1944, the Governor of Orissa is hereby pleased to appoint the Provincial Motor Transport Controller, Orissa, as the officer to whom appeals under the said clauses may be made against the orders of the Controller.

By order of the Governor

C. S. JHA

Secretary to Government

ORISSA EDUCATIONAL SERVICE

NOTIFICATION

The 29th June 1944

No. 7-A.—Mr. Bhairava Nath Rohatgi, Assistant Professor of Economics in the Ravenshaw College at Cuttack, is appointed to act until further orders as Principal of the Balasore College in the senior branch of class II of the Orissa Educational Service, with effect from the 1st July 1944.

S. C. TRIPATHI

Director of Public Instruction, Orissa

PUBLISHED UNDER THE AUTHORITY OF THE HIGH COURT OF JUDICATURE AT PATNA

NOTIFICATIONS

The 28th June 1944

No. 12-A.—Sri Rudra Prasanna Misra, Munsif of Cuttack in the judgeship of Cuttack-Sambalpur, is appointed to act as a Subordinate Judge in the judgeship of Ganjam-Puri to be stationed ordinarily at Berhampur, vice Sri Bipra Charan Das, transferred.

The 28th June 1944

No. 13-A.—Sri Abhimanyu Misra, Munsif of Puri in the judgeship of Ganjam-Puri, is appointed to be a Munsif in the judgeship of Cuttack-Sambalpur to be stationed ordinarily at Cuttack, vice Sri Rudra Prasanna Misra, appointed to act as a Subordinate Judge.

The 28th June 1944

No. 14-A.—Sri Bipra Charan Das, Subordinate Judge of Berhampur in the judgeship of Ganjam-Puri, under order of transfer to Puri in the same judgeship, is vested with powers of a Judge of a Court of Small Causes for the trial of suits cognizable by such a Court up to the value of Rs. 500 within the local limits of the Puri Munsifi.

The 28th June 1944

No. 15-A.—Sri Rudra Prasanna Misra, Munsif of Cuttack in the judgeship of Cuttack-Sambalpur, under order of transfer to Berhampur to act as a Subordinate Judge in the judgeship of Ganjam-Puri, is vested with the powers of a Judge of a Court of Small Causes for the trial of suits cognizable by such a Court up to the value of Rs. 500 within the local limits of the Berhampur Munsifi.

The 28th June 1944

No. 16-A.—Sri Abhimanyu Misra, Munsif of Puri in the judgeship of Ganjam-Puri, under orders of transfer to Cuttack in the judgeship of Cuttack-Sambalpur, is vested with powers under section 19, sub-section (2) of the Bengal and Assam Civil Courts Act, 1887 (Act XII of 1887) to try under the ordinary procedure original suits up to Rs. 4,000 in value arising within the local limits of Cuttack and Jajpur Munsifis.

He is also vested with the powers of a Judge of a Court of Small Causes for the trial of suits cognizable by such a Court up to the value of Rs. 250 within the local limits of the Cuttack and Jajpur Munsifis.

The 28th June 1944

No. 17-A.—Sri Prafulla Chandra De, Additional Munsif of Puri in the judgeship of Ganjam-Puri, who is placed in charge of the permanent Court at Puri, vice Sri Abhimanyu Misra, transferred, is vested with the powers of a Judge of a Court of Small Causes for the trial of suits cognizable by such a Court up to the value of Rs. 50 within the local limits of the Puri Munsifi.

The 29th June 1944

No. 18-A.—Sri Dvarika Nath Das, Munsif of Aska in the judgeship of Ganjam-Puri, is appointed to act as an Additional Subordinate Judge in the judgeship of Cuttack-Sambalpur to be stationed ordinarily at Cuttack.

The 29th June 1944

No. 19-A.—Sri Gopabandhu Misra, Munsif of Sambalpur in the judgeship of Cuttack-Sambalpur, is appointed to act as an Additional Subordinate Judge in the judgeship of Ganjam-Puri to be stationed ordinarily at Berhampur.

The 29th June 1944

No. 20-A.—Sri Bala Krushna Patro, Munsif of Balasore in the judgeship of Cuttack-Sambalpur, is appointed to act as a Munsif in the judgeship of Ganjam-Puri to be stationed ordinarily at Aska, vice Sri Dvarika Nath Das, appointed to act as an Additional Subordinate Judge.

The 29th June 1944

No. 21-A.—Sri Bala Krushna Patro, Munsif of Balasore in the judgeship of Cuttack-Sambalpur, under order of transfer to Aska in the judgeship of Ganjam-Puri, is vested with powers under section 19, sub-section (2) of the Bengal and Assam Civil Courts Act, 1887 (Act XII of 1887) to try under the ordinary procedure original suits up to Rs. 3,000 in value arising within the local limits of the Aska Munsifi.

He is also vested with the powers of a Judge of a Court of Small Causes for the trial of suits cognizable by such a Court up to the value of Rs. 250 within the local limits of the Aska Munsifi.

By order of the High Court
A. SALISBURY
Registrar